

review and suggest various measures for combating drug trafficking and for preventing drug abuse. The Committee consists, besides the Ministers of Home Affairs the following Ministers;

1. Minister of State in the Ministry of Welfare.

2. Minister of State' in the Ministry of Finance (Revenue).

3. Minister of State in the Ministry of Home Affairs.

4. Minister of State in the Ministry of Health and Family Welfare.

5. Deputy Minister in the Ministry of Information and Broadcasting.

A comprehensive action plan has been recommended by the Sub-Committee for necessary implementation.

#### **Raid on tyre manufacturers**

\*237. SHRI YALLA SESI BHUSHANA RAO; Will the Minister of FINANCE be pleased to state:

(a) whether it is a fact that nation wide raids on tyre manufacturers were recently conducted by the Income-tax, Customs and Central Excise Department;

(b) whether the raids yielded any fruitful results; if so, what are the details thereof; and

(c) whether there is a large scale tax evasion by the tyre manufacturers as alleged by the All India Tyre Dealers' Association?

THE MINISTER OF STATE IN THE DEPARTMENT OF REVENUE IN THE MINISTRY OF FINANCE (SHRI AJIT PANJA): (a) On 17th March, 1988 searches were conducted by the Income Tax, Customs and Central Excise authorities on a number of premises belonging to the R. P. Goenka Group of Companies which include two tyre manufacturing companies.

(b) The searches in the case of R. P. Goenka Group resulted in seizure of *prima-facie* unaccounted assets worth approximately Rs. 571.19 lakhs besides several incriminating documents.

(c) Amount of evasion cannot be quantified till the investigation is completed.

#### **Flood and drought relief**

\*238. SHRI M. S. GURUPADASWAMY: Will the Minister of FINANCE be pleased to state;

(a) whether Government have devised any scheme to integrate flood and drought relief in a general transfer of resources from the Centre to the States to meet the grave situation that recently arisen in the States due to acute drought conditions;

(b) if so, what are the salient features thereof; and

(c) if not, what are the reasons therefor?

THE MINISTER OF STATE IN THE DEPARTMENT OF EXPENDITURE IN THE MINISTRY OF FINANCE (SHRI B. K. GADHVI): (a) to (c) Central assistance to States for calamity relief expenditure is based on the recommendations of the Eighth Finance Commission. The Eighth Finance Commission provided for margin money to the tune of Rs 240.75 crores in the forecasts of State Budgets, 50 per cent of which would be met by the Central Government in the form of grant. Ceilings of expenditure for calamity relief are determined on the recommendations of the High Level Committee on Relief, generally after the visit of a Central team to the State for assessing relief requirements. The excess of the ceiling over the margin money is treated as advance Plan assistance in the case of drought, adjustable within 5 years of the end of the drought up to 5 per cent of a State's Annual Plan outlay. Beyond this level, Central assistance for drought relief is fully met by the Central Government—50 per cent as grant and 50 per cent as loan. In the case of flood, 75 per cent of the excess of the ceiling over the margin money is given to the State as Non-Plan grant by the Central Government. Ceilings of assistance for calamity relief are determined after taking into account availability of resources under normal Plan schemes in the sectors concerned as well as normal provisions for maintenance of the assets which have been affected by the calamity.